

(THROUGH VIDEO CONFERENCING FROM RESIDENCE)

**CBI Vs. Tejas Kumar Rameshchandra & Ors.
CC No. 366/2019**

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020, 322/RG/DHC/ 2020 dated 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with io/dsp Suresh Kumar and Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Pankaj Kumar Singh, Ld. Counsel for A-1, A-2, A-3 & A-6, Sh. Lalit Thakur, Ld. Counsel for A-4, Sh. Sachit Sahijpal, Ld. Counsel for A-5, Sh. Saurabh Bhargav, Ld. Counsel for A-7, Sh. A.M. Pattiyani, Ld. Counsel for A-8, Ms. Aditi Tuteja, Ld. Counsel for A-9, Sh. Maniram Khurana, Ld. Counsel for A-10, Sh. V. Madhukar, Ld. Counsel for A-11, Sh. Anand Verdhan Maitreya, Ld. Counsel for A-12, Sh. Chandan Kumar, Ld. Counsel for A-13, Dr. Haneesh Kumar Shekhar, Ld. Counsel for A-14 & A-15, Sh. Paras Awasthi, Ld. Counsel for A-16 and Sh. Nitesh Chauhan, Ld. Counsel for A-17.

28.09.2020

Present : Sh. V. K. Pathak, Ld. PP for CBI along with IO/DSP Suresh Kumar and Sh. Avnish Kumar, Pairvi Officer for CBI.

Sh. Pankaj Kumar Singh, Ld. Counsel along with Tejash Kumar Rameshchandra (A-1), Patel Kaudan Kumar Vishnubhai (A-2), Shah Hiralbahen Mahender Kumar (A-3) & Satadru Pakhira (A-6).

Sh. Lalit Thakur, Ld. Counsel along with Minhas Ayush Parmotam (A-4).



Sh. Sachit Sahijpal, Ld. Counsel along with Amit Kumar Goswami (A-5).

Sh. Saurabh Bhargav, Ld. Counsel along with Manu G. Krishnan (A-7).

Sh. A.M. Pattiyani, Ld. Counsel along with Sreenath Nair (A-8).

Ms. Aditi Tuteja, Ld. Counsel along with Vikas Tanwar (A-9).

Sh. Maniram Khurana, Ld. Counsel along with Sarabjeet Chopra @ Sonia (A-10).

Sh. V. Madhuykar, Ld. Counsel along with Dr. Jiten Amarabhai Jogadia (A-11).

Sh. Anand Verdhan Maitreya, Ld. Counsel along with Naved Ahmed (A-12).

Sh. Chandan Kumar, Ld. Counsel along with Renu Verma (A-13).

Dr. Haneesh Kumar Shekhar, Ld. Counsel along with Dr. Aurangzeb Khurram Hafiz (A-14) & Afzal Farukha Hafiz (A-15).

Sh. Paras Awasthi, Ld. Counsel along with Mukesh Kumar (A-16).

Sh. Nitesh Chauhan, Ld. Counsel along with Suman Arya (A-17).

The matter was proceeding at the stage of arguments on the point of charge(s).

Ld. Counsel(s) for (A-1) to (A-9) & (A-11) have addressed arguments on the point of charge(s) qua the said



accused persons.

Ld. Counsel(s) for (A-10) and (A-12) to (A-17) request that they will address their arguments on the point of charge(s) on the NODH. In fact Ld. Counsel for (A-17) submits that physical hearing be given to him in the Court. Not opposed. Request is allowed in the interest of justice.

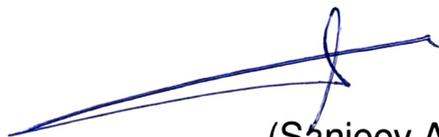
Put up for further proceedings on **05.10.2020 at 11:30 AM** through video conferencing, on which date, as per the request of Ld. Defence Counsel for (A-17) and (any other counsel, if he so desires), the next hearing in the matter through physical mode would be given, as the roster for the physical hearing for the month of October, 2020 has not been received by this Court till far.

IO be summoned for the NDOH.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/28.09.2020